

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting No. 15/15 of NC-VI held on 11.12.2014

Meeting No. 15/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 11.12.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	A .D	MSME
Officers in attendance			
1	Sh. Yoginder singh	Dy. DGFT	DGFT
2	Sh. S.K.Panigrahi	E.O	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

605
Case No.:2/17/85-ALC3/2013

Party Name:SHREE RENUKA
SUGARS LTD.,

Meet No/Date:15/85-
ALC3/2014
27.11.2014

Status:

HQ
:01/85/050/00105/AM14/

File RLA
:07/24/040/00206/AM14/

File Lic.No/Date:0710098336
17.09.2013

Approved

The committee decided to approve ad-hoc norms as per the written comments furnished by Directorate of Sugar vide their letter No. 9-01/ 2005-ES dated 21.9.2014 as under : -

Export Item	Qty.	Import Item	Processing loss%	Total loss % including 2 % handling loss	Quantity Recommended for input output ratio(Raw sugar to White sugar)
White Sugar	2381 .00 MT	Raw Sugar having different Pol. Content % 99.4	1.2	3.2	1.03 : 1
		99.0	2	4	1.04 : 1
		98.5	3	5	1.05 : 1
		98.0	4	6	1.06 : 1
		97.5	5	7	1.08 : 1
		97.0	6	8	1.09 : 1
		96.5	7	9	1.10 : 1

RA may take consequential action as per policy / procedure

Dy. Director General of Foreign Trade
 Director General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

606	Case No.:4/20/85-ALC3/2013	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
2	HQ File :01/85/050/00123/AM14/	RLA File :05/23/040/00283/AM14/	Lic.No/Date:0510370133 01.11.2013	Deferred
It was noted that export item applied for is non- medicated , while Directorate of sugar in their letter no 9-01/2009-ES dated 21.10.2014 recommended for medicated. Committee decided that Directorate of Sugar may be requested to clarify this aspect. The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015.				

607		Party Name:GILLETTE DIVERSIFIED OPERATIONS (P) LTD	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
3	HQ File :01/85/050/189/AM12	RLA File :04/24/40/268/AM12	Lic.No/Date:0410132873 DT. 13.01.2012	Deferred
Committee decided to ask the firm to furnish the details of export / import made against the said Authorisation. The case was deferred and to be place before the committee meeting to be held on 8.1.2015.				

608	Case No.:9/10/85-ALC3/2014	Party Name:SUPARSHVA SWABS (I)	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
	HQ File :01/85/050/00087/AM15/	RLA File :05/24/040/00140/AM15/	Lic.No/Date:0510389605 10.07.2014	Approved
It was noted that MSME Hosiery vide their letter no 37.(5) /63/2014-15/ Hosiery/190 dated 14.10.2014 recommended the norms earlier fixed by NC in its meeting no 1 held on 12.4.2012 .Accordingly committee decided to approve the ad-hoc norms as under				
4	Export Item	Qty.	Import Item	Qty.
	Cotton Buds / cotton swabs having net weight of : polypropylene Homopolymer (for stick)"= 75238.095 kgs and packed in containers made of 'Polypropylene Homopolymer (for packing) "having net weight – 70476.190 kgs	41,22,00,000.00 Number	Polypropylene Homopolymer (for sticks) Polypropylene Homopolymer (for packing)	79000.00 kg (including 5 % wastage) As per policy governing packing material
RA may take consequential action as per policy / procedure.				
योगेश शिन्हा/योगेश शिन्हा Dy. Director General of Foreign Trade Directorate General of Foreign Trade Ministry of Commerce Udyog Bhawan, New Delhi				

5	609	REF: FROM COMMISSIONER OF CUSTOMS(EXPORT), MUMBAI	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status: Deferred
	HQ File :01/85/162/074/AM14	Clarification sought by Commissioner of Customs(Export), Mumbai on Sweet Whey Powder.		
	It was noted that comments of IIT Mumbai are not definite . Committee in consultation with representative of MFPI and MSME present in the meeting decided to seek the technical comments of NDRI which is the concerned research Institute for dairy Technology. The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015.			

6	610	REF: ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERS	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
	HQ File :01/85/171/009/AM13	Review of SION E-79 & E-106 as Sodium Hydrosulphite (SHS) allowed under these SION E-79 & E-106 inputs SHS is not being used as raw material by manufacturers of export product under E-79 for White Sugar and E-106 for Raw Sugar and disallow import of SHS in these entries.		
	Committee noted the comments furnished by Directorate of Sugar vide their O.M No.1-3/2013 –Trade /2182 dated 26.11.2014..It was decided to submit the information. on file for DG's perusal/ order.			

7	611	Party Name:THE GLOBAL GREEN CO. LTD	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status: Deferred
	HQ File :01/85/50/015/AM14	RLA File: 09/24/040/517/AM13	Lic.No/Date:0910054944 05.02.2013	
The Committee noted the revised comments furnished by MFPI vide their letter no. 4 (7) /2013 – DGFT dated 26.9.2014 .It was decided to ask the firm to furnish specific flavour used in the export product. The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015.				

योगेश कुमार/योगेश्वर सिंह
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 उद्योग भवन-1, नई दिल्ली
 Udyog Bhawan, New Delhi

11/11/14

Revised minutes
as per the approval of chair

5	609	REF: FROM COMMISSIONER OF CUSTOMS(EXPORT), MUMBAI	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status: Deferred
	HQ File :01/85/162/074/AM14	Clarification sought by Commissioner of Customs(Export), Mumbai on Sweet Whey Powder.		
	It was noted that comments of IIT Mumbai are not definite . Committee decided to place the case in next NC meeting to be held on 15.1.2015. The case was deferred and to be placed before Norms committee meeting to be held on 15.1.2015			

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6	610	REF: ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERS	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
	HQ File :01/85/171/009/AM13	Review of SION E-79 & E-106 as Sodium Hydrosulphite (SHS) allowed under these SION E-79 & E-106 inputs SHS is not being used as raw material by manufacturers of export product under E-79 for White Sugar and E-106 for Raw Sugar and disallow import of SHS in these entries.		
	Committee noted the comments furnished by Directorate of Sugar vide their O.M No.1-3/2013 –Trade /2182 dated 26.11.2014..It was decided to submit the information. on file for DG's perusal/ order.			

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7	611	Party Name:THE GLOBAL GREEN CO. LTD	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status: Deferred
	HQ File :01/85/50/015/AM14	RLA File: 09/24/040/517/AM13	Lic.No/Date:0910054944 05.02.2013	
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योगेश सिंह/YOGINDER SINGH
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निर्यात व्यापार महानिदेशालय
Directorate General of Foreign Trade
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8	612 Case No.:5/17/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status:
	HQ File :01/85/050/00108/AM14/	RLA File :05/24/040/00174/AM14/	Lic.No/Date:0510366200 19.09.2013	Deferred
It was decided to remind Spices Board to expedite their comments. The case was deferred and to be place before Norms committee meeting to be held on 8.1.2015.				

9	613 Case No.:8/24/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status:
	HQ File :01/85/050/00154/AM14/	RLA File :05/24/040/00318/AM14/	Lic.No/Date:0510374423 24.12.2013	Deferred
It was decided to remind Spices Board to expedite their comments. The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015				

10	614 Case No.:28/7/85-ALC3/2014	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status:
	HQ File :01/85/050/00064/AM15/	RLA File :56/24/040/00048/AM14/	Lic.No/Date:5610003829 11.03.2014	Deferred
It was noted that revised comments regarding protein content in export product is awaited from MFPI. It was decided to remind MFPI to expedite THEIR revised comments . The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015				

11	615 Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status:
	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
It was noted that revised comments regarding protein content in export product is awaited from MFPI. It was decided to remind MFPI to expedite their revised comments . The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015				


 उदय सिंह/UDAY SINGH
 Dy. Director General of Foreign Trade
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 उद्योग भवन, नई दिल्ली
 Uday Singh, New Delhi

12	616 Case No.:4/2/85-ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status:
	HQ :01/85/050/00008/AM15/	File RLA :03/95/040/00895/AM14/	File Lic.No/Date:0310771114 20.02.2014	Deferred
It was decided to remind the applicant to furnish the requisite information as called for by MSME(Chemical division) .The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015				

13	617 Case No.:6/2/85-ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status:
	HQ :01/85/050/00010/AM15/	File RLA :03/95/040/00851/AM14/	File Lic.No/Date:0310767953 27.01.2014	Deferred
It was decided to remind the applicant to furnish the requisite information as called for by MSME(Chemical division) .The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015				

14	618 Case No.:25/7/85- ALC3/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status: Deferred
	HQ :01/85/050/00061/AM15/	File RLA :03/95/040/00031/AM15/	File Lic.No/Date:0310779195 23.04.2014	Defer Date:27.11.2014
It was decided to remind the applicant to furnish the requisite information as called for by MSME(Chemical division) .The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015				

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619	Party Name:AMBOOTIA TEA	Meet No/Date:15/85-	Status:
Case No.:10/10/85-ALC3/2014	EXPORTS PVT. LTD.	ALC3/2014 27.11.2014	
HQ	File RLA	File Lic.No/Date:0210204516	Approved
:01/85/050/00088/AM15/	:02/24/040/00052/AM15/	17.07.2014	
The committee decided to approve the ad-hoc norms as per the written comments furnished by Tea Board vide their letter No.-LC/ALA/2013/1936 dated 5.11.2014 as under :-			
15	Export Item	Qty.	Import Item
	Indian pure black Tea (containing 42 % kenya black Tea + 7 % Indonesian black Tea + 51 % Domestic black Tea)	178240.00 kg	Kenya black Tea
			Indonesian Black Tea
			74860.00 kg
			12000.00 kg
RA may take consequential action as per policy / procedure			

620	Party Name:AMBOOTIA TEA	Meet No/Date:15/85-	Status:
Case No.:10/24/85-ALC3/2013	EXPORTS PVT. LTD.	ALC3/2014 27.11.2014	
HQ	File RLA	File Lic.No/Date:0210199604	Deferred
:01/85/050/00156/AM14/	:02/24/040/00182/AM14/	03.02.2014	
16	It was noted that Tea Board vide their letter No. LC /ALA/2013 /1942 dated 05.11.2014 called for information from the firm regarding exporting and importing countries as well as specification of the imported and Indian Tea with blending ratio vide their e mail dated 31.7.2014 21.8.2014 and reply from the applicant awaited. Committee decided to remind the firm . The case was deferred and to be placed before Norms committee meeting to be held on 8.1.2015		

621	Party Name:FRESH & HONEST	Meet No/Date:15/85-	Status:
Case No.:4/6/85-ALC3/2014	CAFE LTD	ALC3/2014 27.11.2014	
HQ	File RLA	File Lic.No/Date:0410158149	Approved
:01/85/050/00032/AM15/	:04/24/040/00038/AM15/	23.05.2014	
17	The committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide their letter No. 4(8)/2014 –DGFT dated 21.11.2014 as under:-		
	Export Item	Qty.	Import Item
	Dark roasted coffee beans made out of from Robusta Cherry.	80.00 M.T	Green coffee beans (Robusta Cherry)
			95.20 M.T
RA concerned may take consequential action as policy procedure.			

केंद्र निदेश/COINDER SINGH
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 Udyog Bhawan, New Delhi

622
Case No.:5/6/85-ALC3/2014

Party Name:FRESH & HONEST
CAFE LTD

Meet No/Date:15/85-
ALC3/2014
27.11.2014

Status:

HQ
:01/85/050/00033/AM15/

File RLA
:04/24/040/00039/AM15/

File Lic.No/Date:0410158150
23.05.2014

Approved

The committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide their letter No. 4(8)/2014 –DGFT dated 21.11.2014 as under:-

18

Export Item	Qty.	Import Item	Qty.
Dark roasted coffee beans made out of Arabica Cherry.	22.080 M.T	Green coffee beans (Robusta Cherry)	115.176 M.T
Dark roasted coffee beans made out of Arabica Cherry.	73.90 M.T		

RA concerned may take consequential action as policy procedure.

19	623 Case No.:11/15/85-ALC3/2014	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status:
	HQ :01/85/050/00116/AM15/	File RLA :03/94/040/00455/AM15/	File Lic.No/Date:0310788252 21.08.2014	Deferred
	It was decided to refer the issue to MSME (Mechanical division) along with their earlier comments of similar case for their comments. The case was deferred and to be place before the Norms committee meeting to be held on 8.1.2015			

	624 Case No.:5/15/85-ALC3/2014	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:15/85- ALC3/2014 27.11.2014	Status:
20	HQ :01/85/050/00110/AM15/	File RLA :03/95/040/00310/AM15/	File Lic.No/Date:0310786722 11.07.2014	Deferred
It was decided to remind MSME (Mechanical division) to expedite their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

11/15/85-ALC3/2014

625	Case No.:2/15/85-ALC3/2014	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
21	HQ :01/85/050/00107/AM15/	File RLA :03/95/040/00313/AM15/	File Lic.No/Date:0310786723 11.07.2014	Deferred
It was decided to remind MSME (Mechanical division) to expedite their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

626	Case No.:4/15/85-ALC3/2014	Party Name:FERNANDES BROTHERS	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
22	HQ :01/85/050/00109/AM15/	File RLA :07/24/040/00159/AM15/	File Lic.No/Date:0710106184 25.07.2014	Deferred
The Committee decided to seek clarification from RA ,Bangalore as to why Advance Authorisation under para 4.7 issued for a item which is under chapter 8 having custom duty more than 30 %. The case was deferred and to be placed e before the Norms committee meeting to be held on 8.1.2015				

627	Case No.:3/15/85-ALC3/2014	Party Name:ALKALOIDS CORPORATION	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
23	HQ :01/85/050/00108/AM15/	File RLA :02/24/040/00081/AM15/	File Lic.No/Date:0210204707 05.08.2014	Deferred
It was decided to forward copy of the application to Department of Pharmaceuticals for their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

628	Case No.:12/15/85-ALC3/2014	Party Name:SWANI SPICE MILLS PVT. LTD.	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
24	HQ :01/85/050/00117/AM15/	File RLA :03/95/040/00435/AM15/	File Lic.No/Date:0310788498 28.08.2014	Deferred
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

योगेश सिंह/YOGINDER SINGH
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 Udyog Bhawan, New Delhi



629	Case No.:7/15/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
25	HQ :01/85/050/00112/AM15/	File RLA :03/94/040/00471/AM15/	File Lic.No/Date:0310788592 02.09.2014	Deferred
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

630	Case No.:6/15/85-ALC3/2014	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
26	HQ :01/85/050/00111/AM15/	File RLA :03/94/040/00461/AM15/	File Lic.No/Date:0310788589 02.09.2014	Deferred
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

631	Case No.:13/15/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
27	HQ :01/85/050/00118/AM15/	File RLA :53/24/040/00007/AM15/	File Lic.No/Date:5310018464 29.09.2014	Deferred
It was decided to refer to MSME (G&C division) to furnish their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

632	Case No.:10/15/85-ALC3/2014	Party Name:SWAROOP INFRAELECT PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
28	HQ :01/85/050/00115/AM15/	File RLA :03/95/040/00473/AM15/	File Lic.No/Date:0310788981 10.09.2014	Deferred
It was noted that MSME (Hosiery) has sought information from the firm vide letter No. 37 (5) / 99/2014-15 / Hosiery/ 245 dated 21.11.2014.. Committee decided to remind the firm to furnish requisite information. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

योगेन्द्र सिंह/YOGINDER SINGH
 Dy. Director General of Foreign Trade
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 Ministry of Commerce
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633	Case No.:9/15/85-ALC3/2014	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
29	HQ File :01/85/050/00114/AM15/	RLA File :03/95/040/00334/AM15/	Lic.No/Date:0310789120 12.09.2014	Deferred
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

634	Case No.:14/15/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
30	HQ File :01/85/050/00119/AM15/	RLA File :03/94/040/00553/AM15/	Lic.No/Date:0310791144 17.11.2014	Deferred
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015				

31	635	Party Name:C B INDUSTRIES	Meet No/Date:15/85-ALC3/2014 27.11.2014	Status:
	HQ File :01/85/162/085/AM13	RLA File :24/24/40/013/AM14	Lic.No/Date:2410040091 11.10.2013	Deferred
	The Committee decided to refer the case to MFPI for their comments . The case was deferred and to be placed before the Norms committee meeting to be held on 8.1.2015			

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 योगेन्द्र सिंह/YOGINDER SINGH
 उपायुक्त निदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi